

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

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OA. 350/579/2017

Date of order: 23.09.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

**BANABRATA DUTTA & ANR.
VS.
EASTERN RAILWAY**

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : Mr. H. Ghosh, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard ld. Counsel for both sides.

2. Ld. Counsel for applicant submits that although the stepping up of pay has been released but arrears has not been released for which ld. Counsel for applicant seeks liberty to prefer a representation before the appropriate authority for releasing such payable amount within a period of 4 weeks from the date of receipt of a copy of this order.
3. In the event, such representation is preferred, the same shall be disposed of within 3 months from the date of receipt of such representation.

579/2017 /

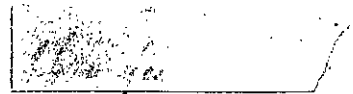
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order B

4. With the above, the OA is disposed of accordingly. No costs.



(Dr. Nandita Chatterjee)
Member (A)



(Bidisha Banerjee)
Member (J)

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